SHRI JAWAHARLAL NEHRU: I cannot answer on behalf of the U.N., Sir. How can I?

SHRI GANGA SHARAN SINHA: But our men are there and . . .

Shri JAWAHARLAL NEHRU: I am not worried about their protection. They can look after themselves.

MR. DEPUTY CHAIRMAN: The House stands adjourned till 2.30 P.M.

The House then adjourned for lunch at ten minutes past one of the clock.

The House reassembled after lunch at half-past two of the clock, Mr. DEPUTY CHAIRMAN in the Chair.

THE DOWRY PROHIBITION BILL, 1959—continued.

MR. DEPUTY CHAIRMAN: Yes, Mr. Mitra. You have to be brief. I have to call upon the Law Minister to reply at 4 P.M. There are still seven or eight speakers more.

SHRI P. C. MITRA: If clause 4 remains as it is, it will not act as a check on the givers and takers of dowry but will act as an instrument of harassment so far as the parents bridegrooms are concerned. Any person who will marry his daughter to the son of another will not file a suit in this regard but unscrupulous persons for the purpose of blackmailing other persons will use this as a handle and hit at the rich and influential persons. I therefore, suggest that we should not accept this amendment but should send it back to the Lok Sabha. The Bill should be as it was passed originally by the Rajya Sabha.

As I have already said, if we retain the Explanation, it will nullify the whole purpose, and on this score I oppose the motion as moved by the Law Minister. Thank you Sir.

Mr. DEPUTY CHAIRMAN: Hon. Members will take ten minutes each.

श्रीमती सावित्री िन्गम (उत्तर प्रदेश) उपसभापित महोदय, मैं इस विधेयक का स्वागत करने के लिये खड़ी हुई हूं। मैं इस विधेयक का स्वागत केवल श्रपनी श्रोर से या सदन के अन्य सदस्यों की श्रोर से नहीं बिल्क तमाम देश के उन विचारकों की श्रोर ते श्रोर विशेष एप से उन समाज-सेविकाश्रों की श्रोर से श्रौर उन महिलाश्रों की श्रोर से करना चाहती हूं जिन्होंने इस विधेयक के इतनी देर में लिये जाने पर श्रोर साथ द्वी साथ जल्दी पास न किये जाने पर समय समय पर श्रमेकों बार श्रपनी श्रावाज उठाई है।

श्रीमन्, प्रभी श्रापने भौर सदन के सभी
माननीय सदस्यों ने श्रखबारों में यह पढ़ा होगा
कि श्राल इंडिया वीमेंस कांफेंस—विनता समाज
भौर देश के श्रन्दर जितनी भी महिलाओं की
संस्यायें हैं उन्होंने इस शंका से कि कहीं यह
विभेयक संसद के इस श्रधिवेशन में न लिया
जाय, बड़ी बड़ी सभायें की श्रौर छोटे छोटे
गांवों से लेकर बड़े बड़े जिलों तक में इस संबंध
में मीटिंगें हुईं श्रौर यह मांग की गई कि यह
विभेयक जल्दी पास किया जाय।

मुझे यह सून कर बड़ा खेद हुन्ना कि कुछ माननीय सदस्यों ने इस विधेयक का स्वागत नहीं किया श्रीर साथ ही साथ कुछ भाइयों ने एक स्वर से स्वागत करते हुये दूसरे स्वर से यह भी शंका प्रगट की कि शायद यह विधे-यक उतना प्रभावशाली भौर उतना उपयोगी न हो, जैसा कि होना चाहिये। इसलिये उन्होंने इस विधेयक का एक स्वर से स्वागत किया भौर एक स्वर से यह शिकायत की । मैं बडी विनम्प्रतापूर्वक यह नवेदन करना चाहती 💰 कि किसी भी विधेयक या किसी भी कानन के दो या तीन प्रकार के लाभ होते हैं। जो इस प्रकार से सामाजिक कानन हैं, इनका सब से बड़ा लाभ यह होता है कि ये देश में एक नई साइकालोजी श्रौर एक नई विचारधारा किएट करते हैं। दूसरा प्रभाव यह होता है कि

[श्रीमती सावित्रो निगम]

जो श्रच्छे लोग हैं, जो समझदार लोग हैं उनके सोचने को, उनकी थिंकिंग को ये एक नई दृष्टि देते हैं। तीसरा लाभ यह होता है कि जो श्राम तौर से कानूनों का पालन करते हैं, उनको ऐसे कानूनों से श्रात्मबल मिलता है और जो समाज विरोधी है और समाज में पुरातनपंथी लोग है वे उनकी श्रालोचना नहीं कर सकते। इसलियें में समझती हूं कि सभी लोग इस विधेयक का स्वागत करेगे। इसी के साथ साथ मैं यह भी निवेदन करना चाहती हूं ला मिनिस्टर महोदय से कि वे शीघ्र से शीघ्र दोनो सदनो का एक श्रिधवेशन बुलाकर, इस विधेयक को शीघ्र से शीघ्र पास करायें।

श्री ए० के० सेन : यह मेरे हाथ में नहीं है।

श्रीमती सावित्री निगम: मुझे विश्वास है कि ला मिनिस्टर महोदय की बात को उनके दूसरे कलीग श्रीर विशेषकर मिनिस्टर श्राफ पार्लियामेंट्री श्रफेयर्स जरूर सुनेंगे श्रीर जल्दी से दोनो सदन एक साथ मिल कर इस विधेयक को पास करेंगे।

इस विधेयक के संबंध में बहुत से अच्छे श्रच्छे सुझाव दिये गये श्रीर बहुत सी विचित्र बाते भी कही गई। एक भाई ने कहा कि स्कालरशिप दिये जायें। एक भाई ने जाति-पांति की बात उठाई । मैं समझती हूं कि ये बातें उपयोगी होती हुई भी इस विधेयक से कोई सबंध नही रखती है। समाज की नस नस में व्याप्त एक क्रीति, जो इतना बड़ा श्रभिशाप बन चकी है स्रौर जिस के कारण हजारो बालिकायें भ्रपनी भ्रात्महत्या कर लेती है, भ्रपने को जला लेती है, या कभी कभी उनको जीवन भर अविवाहित रहना पड़ता है और अपने मां-बाप की मसीबत बन कर रहना पड़ता है, ऐसी क्रीति के विनाश के लिये जितने सुझाव दिये जाये, भ्रच्छा है। लेकिन इस कुरीति का सबध सीधा उन सभी बातो से नही है, जैसा कि कहा गया कि रामचन्द्र जी के जमाने से यह दहेज की प्रथा चली मा रही है, यह बिल्कुल गलत है। किसी समय में जबिक भारत में चारों म्रोर से लुटेरों के माक्रमण हो रहे थे, तो लोग भ्रपनी इज्जत बचाने के लिये छोटी म्रवस्था में कन्याम्रो का विवाह कर देते थे भौर फिर उनके भरण पोषण के लिये थोड़ा साधन बर के पिता को दे देते थे। लेकिन वह म्रापतकाल की म्रपनाई हुई चीज एक कुरीति बन कर रह गई है।

श्रीमन्, यह बिलकुल सही कहा गया है कि जो क्लाज नम्बर २ का एक्सप्लेनेशन है, उसके रहने से इस विधयक का जो उद्देश्य था वह नष्ट हो जायगा श्रौर मैं भी पूरी तरह से इस बात से सहमत हूं । जहां यह एक्सप्लेनेशन हटा दिया जाना चाहिये, वहा मै यह भी श्रनरोध करूंगी कि जो क्लाज ४ जोड़ा गया है जिसके द्वारा डाउरी का डिमांड करना पेनेलाइज किया गया है, इसके संबंध में हम लोगों को यह नहीं देखना चाहिये कि लोक सभा ने ऐसा किया या राज्य सभा ने ऐसा किया। हम लोगों को यह नहीं देखना चाहिये कि who is right बल्कि हमको देखना चाहिये कि what is right । मै सोचती हं कि हमको लोक सभा की यह एक्सप्लेनेशन वाली बात जरूर मान लेनी चाहिये। इस तरह से हम लोगों को Penalty for demandi g dowry ऐक्सेप्ट कर लेनी चाहिये । ऐसे बहत से केसेज हम लोगो के सामने ग्राते हैं कि जब विवाह के निमंत्रण पत्र बंट जाते है या बारात जब भ्रा जाती है, उस समय वर पक्ष के लोग यह सोच कर कि भ्रब कन्या पक्ष के लोग पीछे नही जा सकते, श्रौर डाउरी मांगने लगते है और उस समय बेचारे कन्या के पिता को या कन्या के ग्रभिभावक को बड़ी चिता हो जाती है, क्योंकि उनकी इज्जत का सवाल होता है ग्रौर वे उधार ले कर बडी म्सीबतों से शादी करते है। श्रीर जो लोग हिम्मत करके नहीं भी करते है श्रौर ऐसे बेईमान लोगों से शादी नहीं करना चाहते है उनको बहुत नकसान उठाना पड़ता है । वहां पर वर पक्ष के

लोग बिना कोई दंड पाये बिल्कुल ऐसे ही छूट जाते हैं। तो उनके लिये यह बहुत ही उम्दा क्लाज है। बहुत से भाइयों ने, संसद सदस्यों ने, कहा कि इससे बड़ा हैरेसमेंट शुरू हो जायगा। हैरेसमेंट तो श्रब भी है, जो लोग हैरैसमेंट करने वाले हैं वे तो करेंगे ही भीर उनसे मुक्ति ग्रौर छटकारा दिलाने के लिये कानून है, भ्रदालत है। जो कन्या का पिता है वह तो बेचारी कन्या के जन्म से ही एक प्रकार से हीनत्व की भावना से घिर जाता है, हीनत्व की भावना उसके मन में बैठ जाती है कि वह कन्या का पिता है स्रीर उसे दबना है। तो, में नहीं समझती कि कन्या का पिता श्रीर तमाम परेशानियों के होते हुये भी एक श्रौर नई परेशानी अपने लिये बढ़ा लेगा श्रीर किसी वर पक्ष के पिता के ऊपर मुकदमा म्रादि चलायेगा ।

मैंने कुंजरू साहब का बहुत ही विद्वत्ता-पूर्ण भाषण सुना लेकिन में उनसे भी ग्रनरोध करूंगी कि वह इस क्लाज ४ को, जो कि Penalty for domanding dowry at है, इसमें जरूर रहने दें। यदि इसमें उनकी दृष्टि में कोई विशेष लाभ नहीं है, तो श्रीमन, मैं उनको एश्योर करना चाहती हुं कि इसमें कोई हानि भी नहीं है। एक बात हम लोक सभा की मान लेंगे श्रौर एक बात हमारी लोक सभा वाले मान लेंगे ग्रौर इस तरह से एक बहुत ही रीजनेबिल सा विधेयक बन जायगा।

श्रीमन् हमारी एक बहन ने कहा कि इस विशेषक को विद्ड्रा कर लिया जाय। यह बड़े दुर्भाग्य की बात है। कोई म्राम्ड चेयर पालिटिशियन ऐमी राय दे या जिनको कि देश की माग का, देश की स्थिति का पता न हो वह ऐभी बात कहे तो समझ में ग्रा सकती है परन्त एक ऐसी कर्मठ बहन ने भी ऐसी बाते कहीं कि इस विवेयक को विद्डा कर लिया जाय । मैं सोचती हूं कि यह बहुत ही दुर्भाग्य-पूर्ग विचार होगा, अगर कभी ऐसा सोचा भी जाय कि एक ऐसे उपयोगी विवेयक को जो कि एक नई विचारधारा देने जा रहा है ग्रीर जो

कि समाज की एक कुरीति को समाप्त करने जा रहा है, उसको ठोकर पहुंचाने जा रहा है--विद्ड्रा किया जाय । यदि ला मिनिस्टर साहब इस बात को विचार में भी लायें तो यह एक बड़ी दुर्भाग्यपूर्ण बात होगी।

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उन्होंने एक बात यह कही कि इसका इनफोर्समेंट ठीक नहीं होगा ग्रीर उन्होंने सारदा ऐक्ट की बात कही लेकिन में नित्रेदन करना चाहती हूं कि सारदा ऐक्ट की सकतता का हम अन्मान नहीं लगा सकने हैं व रोंकि इसके लिये हमारे पास कोई एजेंती नहीं है, इसका कोई सर्वे नहीं किया गया है परन्तु जो लोग क्षेत्र में --फील्ड में --काम करते हैं वे जानते हैं कि सारदा ऐक्ट ने हमारे यहां बाल-विवाह की जो क्रोति थी उसका बहूत बड़ी पहुंचाई श्रौर बाल-विवाह ठोकर को ग्रगर किमी चीज ने सब से ज्यादा डिसकरेज किया है, कम किया है, तो वह सारदा एक्ट था। मुमिकिन है कि यह जो डाउरी बिल है इसके प्रापर इनकोर्नमेंट में कुब्र कठिनाइयां श्राये लेकिन मेरा विश्वास है कि यह भी समाज को बहुत बड़ा लाभ पहुवाने जा रहा है ग्रौर इसलिये मेरा ग्रनुरोव है कि जन्दी से जल्दी दोनों हाउसेज का एक अधिवेशन ब्रा-कर इस विश्रेयक को पास किया जाय स्रौर नारी जाति की--विशेष रूप से महिला समाज-सेविकाम्रों की जो कि एक बड़ी जबरदस्त मांग है ग्रौर जिन्होंने कि इसी मांग के लिये ग्रभी दो, तीन लाख दस्तस्त इकट्टे करवाये हैं,--उस मांग को पूरा किया जाय ग्रौर इस विधेयक को जल्दी से जल्दी कानुन का रूप दिया जाय ।

भी तारकेवतर पांडे (उत्तर प्रदेश) : मै एक सवाल पूछना चाहता हूं । श्राप स्त्री जाति की बहुत दुहाई देती हैं लेकिन तिलक, दहेज, जो हमको देना पड़ता है, श्रीरतों को क्या देना पड़ता है, कष्ट में तो हम हैं।

श्रीमती सावित्री निगम : श्रीमन्, चूकि हम लोग आपके शुभित्तक हैं इसलिये ऐसा मैं कह रही हूं।

Bill, 1959

پاس جو کچھ هے وہ بيتا بيتى كهائم ا هي هوتا هے بلکه انهين تو خوافي هوتي ہے که اپنی لوکی کو اتنی ﴿فرورت يُکی چيزيې ديدين که ولا سسرال مين تكليف نه اللهائي - اور جو زيور كهرى او ضرورت کی جیزیں لوکی کو دیتے هیں وہ اس کو ملتی هیں اور کلاز ۲ میں بھی یہی لکھا ہے که ولا اس کی ملکیت میں شمار هوں کی اور اب جهی ولا اس کی ملکیت شمار هوتی هیں - اس کو کوئی۔ دوسرا نہیں۔ لیتا ھے - لیکن شادی سے پہلے جو ہددووں میں تلک کےنامسے یا مسلمانوں میں حیدرآباد میں جوری اور گھوڑے کے نام سے لیا جاتا ہے یا جس طرح سے بلکال میں هدو اور مسلمان دونوں میں روپیه طے هوتا هے اور جیسا که پلجاب کے کچھ حصوں میں بھی یہ دستور ہے اور پورے هلدوستان بهر میں هلدووں کا دستور هے که شادی سے پہلے تلک وفیرہ کے نام سے نمام رقم طے کی جاتی ہے وا ہوت فلط ہے ۔ اس کو دراصل قاوری كها مي فلط هي ليكن اس كو جاهي قاوری کههن یا جو کچه کهین ولا ایک ایسی فلط چیز ہے جو دہ میرے نزدیک تمام بھائیوں کے لیے ایک ہوی ، شرم کی ہات ہے ۔

श्री शीलभद्र याश्री : बार बार है। شریمتی انیس قدوائی: لوکے کو

الس طرح سے مول تول کھائے پیعی کرنا ایک ترقی یافته سوسائیگی میں اور

شريبتي انيس قدوائي (اتر پرديش): ةيتي چهرمهن صاحب - اس بل يو بہت زیادہ بحث ہو چکی ہے ایک مرتبه هوئي، دوسري بار هوئي اور ابهي معلوم نبهن که کب تک هوتی رهے كى - ميرى سمجه مين نهين أتا هے که ایسے معامله میں جس سے که قريب قريب سارا هندوستان اتفاق كوتا هے اتلے دن کہوں لکے - میں تو نہیں سنجهتي که کوئي بهي ايسے لوگ هیں جو که جهیز کی آرسم سے پریشان نه هوتے هوں اور اس وقت به نه جاهتے هون که کسی طرح۔ یه العلت هیاری سوسائلو سے چلی جائے - قریب قریب سب ایسا هی چاهتے هیں ۔

جہاں تک جہیز کا سوال ہے اسکے دو حصے میں ایک حصہ تو وہ موتا ہے جو کہ لوکی کے ماں باپ اور لوکے کے مال ہاپ کے بیچے میں طبہ ہوتا ہے اور وہ نقد روپیه پیسه کے لین دین کا معامله ہے۔ دوسرا حصه ولا هوتا هے جو الوکی کو دیا جاتا ہے اور جو زیورہ کہوے اور اس کی تمام ضرورت کی جهزوں کی شکل میں ہوتا ہے - تو جہاں کلاز ۲ کا سوال ھے اس میں جو املدملت وہاں لوک سبها میں هوا هے اس کے متعلق مجھ یہ کہنا ہے کہ زیور کہوا اور چھوٹی چهوالی ضرورت کی چیزیں اگر کسی لوکی کے ماں باپ کے پاس پیسہ ھے تو لوکی کو دیائے میں انہیں کوئی تکلیف نہیں ہوتی ہے کیونکہ ان کے

کیا ایک هنته کا بهی کهانا ایاتی نهیس رہا۔ ۲۵ سو روپیتہ کے علاوہ ولا یہ ہم طے ہوا تھا کہ وہ ایک کھوڑی ديكا لهكن وله گهرڙي نهيس ديم سكا -اس کے متعلق اس نے تین مرتبه هم لوگوں کو درمهان مهن قال کو بات چهت کرنی چاهی - میں نے تو انکار کر دیا لهکن مهرے کنن نے یات کی ۔ ولا اس کو سنجہا رہے ته که نم گهرزی کا سولل جهرز دو کیونکہ اس کے پاس ایک میبلہ کا کھانا بھی باتی نہیں ہے ۔ اس لئے ہے سوال ان لوگوں کے لگے نہیں میں بجن کے پاس لاکھوں روہھے ھے۔ ولا آپائی ابیٹیوں کو جو دینا جامتے میں سو دين - سوال تو مدّل كلس اور لوور مدّل کلس کا ھے جو که جہیز کی وجه سے ہوی مصهبت میں مبتلا هو کلی هیں - میرے نزدیک تو اس ایل کو جنتی جلدی هو سکے پاس هونا چاھئے چاھے اس کے لئے جوائنت سیشن کیجگے یا جس طرح سے بھی ھو، کہجئے -

Bill, 1959

میں تو کلاز (۱)، کلاز (۲) اور کلاز (۳) سبهی کو پسند کر رهی هون کھونکہ جب لوگ نہیں مائٹے ھیں تو قانون کا ذندا استعمال کرنا هی پوتا هے - کوندی سوهل اصلام ایسی هے جو که آسانی سے ہو سکی۔ کب الها هوا که سوسائیتی کی اصلام کرنے کی کوشم کی گئی اور قانون میں

أس زمانه يعلى بيسوين صدى مين يى معهب سى يات معلوم هوتی هے - لوکا اگر کم یوها لکھا هے تو اس کا اتفا مول ہے او اگر زیادہ یوھا لکھا ہے تو اتفا مول ہے اس میں خود لوکوں کو اور مردوں کو شرم آنی چاھئے له ولا سربازار بكتے هيں - اور ديشوں میں لوکیاں بکتی تھیں اور اس کی ساری دنها نے مصالفت کی - آپ کو معلوم هے که ایشها مهن بهت سارے ملكون مين لوكيان بيعجى جاتي تہیں اور اس کے خلاف ہو ملک نے قانون بغایا ہے - یہاں بھی ایک طرح سے لوکے بہتے میں - تو اس مول تول كو ختم هونا هي جاهلهه -

ابھی دو مہتے کی بات ہے کہ مہرے يهان المن مين ايك شادي هوثي ایک کسان نے دوسرے کسان کے یہاں شادی کی اور اس نے ابھے بیٹے کے لیے شاید ۲۵ سو روپیه طیم کیا - لوکا دسرین پاس تها اور لوکی ان پوهه تھی جیسا کہ مام طور پر کسانوں کی لوکیاں هوتی هیں - تو بیعجارے اس کی حالت یہ ہوئی که سوائے گهر کے اور کوئی چیز اس کے پاس باقی نہیں رہی کیونکہ جب اس نے کہا که میرے پاس ۲۵ سو روپیتا نہیں ہے تو اس سے یہ کہا گیا کہ جتفا انام ھے وہ دیدو اور گاڑیوں میں بھر بھر کو اناج ولا لوگ لے گئے ۔ اس کے بعد لوکی کے ماں باپ کے پاس ایک مهیله

کوئی دفعہ آپ نے ایسی نہیں رکھی جس میں که سزا ته رکھی گئی ہو۔ ہو چیز مانگلے کے لئے آپ نے سزا رکھی ہے - ستی کو جب گورنمذت نے بند کیا تب قانوں میں اس کے لئے سزا رکھ دی گئی تھی۔ اس سے پہلے زمانہ میں جب کہ راجپوت اینی بیتیوں کو مارتے تھے تو اس وقت اس کو بھی بدد کرنے کے لئے قانون میں سزا رکھی گئی تھی - ابھی ھندو کوڈ بل آپ نے جو پاس کیا ہے اس میں بھی بہت سی ایسی سرائیس رکھی ھیں - اسی طرح سے اسپیشل میرے ابکت میں ربھی هين - سارد اليكت مين بهي سزائين رکھی تھیں - تو میرا کہنا ھے که كون سا سوشل اصلاح ٤ قانون ايسا هوا ھے جس میں کہ سزا تھ کھی گئی

میری تو درخواست یہی ہے که اس کو هددو اور مسامان دونوں پر لاگو کیجئے - یہ سوال که یو-پی- میں یه چیز نہیں ہے اس لئے اس کو مسلمانوں پر لاکو نہیں ہونا چاھکیے تھیک نہیں ہے - حیدرآباد میں مسلمانوں میں یہ رسم ہے اور اسی زیادتی بے ساتھ ہے جیسے که هددورں میں ہے۔ وہاں کوئی لوکی اس

هو - پهراس کو کيون کهلا جهورنا

چاهتے هيں - جب تک قانون سزا

نہیں دیا تپ تک اس کا زور نہیں

رهيكا -

وقت تک نہیں بیاھی جاتی ہے جب تک که جوری اور گهردے میں پانیر هزاره دس هزاره بیس هزار یا پچاس هزار طے نہیں هوتا هے - بنکال میں بھی صورت یہی ھے -

Bill, 1959

श्री शीलभद्र याजी : हर जगह है।

شريمتى انيس قدوائي - بنكال کی ایک بیتی مجھے ملی اور اپنی ساری مصیبتیں مجھے سلانے لگی -اس نے بتایا کہ جب میں میکے جاتی ھوں تو ھر مرتبہ میکے سے بہات سا سامان ليجانا پوتا هے -

اور همارے باپ بالکل بک گئے هماری شادی میں - میں نے ان سے کہا ددنو پھر اس مصیبت کو یاد رکھٹا اور اپنے بیتے کی شادی اس طرح سے نه کرنا ۱۰۰ انہوں نے کہا همارا بیتا بناال کا بیتا ہے وہ میرا کہا کیوں مانیکا جس وقت شادی کریکا - تو جناب میرا کہنا ہے کہ پہلے اس چیز کو آپ قانوں سے ختم کر دیجئے اور تب هم سوشل ورکر گاون گاون پهر کر اس کے خلاف پروببہندا کرینگے اور کہشش کرینگے که کسی طرح اس رسم کو ختم کرنا چاهدیے۔ یہ ایک لعنت هے سماج کے لئے اور میں سعجتی هوں کہ اس سے زیادہ اس کے ہارے میں کہنے کی ضرورت نہیں -

ان لفظور کے ساتھ میں اس بل کو سپورٹ کرتی هوں ۔ ं[श्रोमती ग्रनीस किदवई (उत्तर प्रदेश): डिप्टी चेयरमैन साहब, इस विल पर बहुत ज्यादा बहस हो चुकी है। एक मर्तवा ई, दूसरी बार हुई ग्रौर ग्रभी मालूम नहीं कब तक होती रहेगी। मेरी समझ में नहीं ग्राता है कि ऐसे मामले में जिससे कि करीब करीब सारा हिन्दुम्तान इतकाक करता है इतने दिन क्यों खगे। मैं तो नहीं समझती कि कोई भी ऐसे लोग हैं जोकि जहेज की रस्म से परेजान न होते हों ग्रौर इस वक्त ये न चाहने हों कि किसी तरह यह लानत हमारी सोसाइटी से चली जाये। करीब करीब सब ऐसा ही चाहते हैं।

जहां तक जहेज का सवाल है उसके दो हिस्से हैं। एक हिस्सा तो वह होता है जो कि लड़ की के मां-बाप श्रीर लड़के के मां-बाप के बीच में तय होता है और वह नकद स्पया पैजा के लेने देने का मामला है। दूसरा हिस्सा वह होता है जो लड़की को दिया जाता है स्रौर जो जेवर, कपड़े श्रीर उसकी तमाम जरूरत की चीजों की शक्ल में होता है। तो जहां कलाज २ का सवाल है उसमें जो अमेडमेंट वहां लोक सभा में हुआ है उसके मृतल्लिक मझे यह कहना है कि जेवर, कपड़ा स्रौर छोटी छोटी जरूरत की चीजें, ग्रगर किसी लडकी के मां-बाप के पास पैसा है तो, लडकी को देने में कोई तकलीफ नहीं होती है क्योंकि उनके पास जो कुछ है वह बेटा बेटी के लिये ही होता है, बल्कि उन्हें तो खुशी होती है कि श्रपनी लडकी को इतनी जरूरत की चीजे दे दें कि वह सुसराल में तकलीफ न उठाये ग्रौर जो जेवर, कपडे स्रोर जरूरत की चीजें लड की को देते हैं वह उसी को मिलती हैं भ्रीर क्लाज ५ में यह भी लिखा है कि वह उसकी मिल्कियत में शुमार होंगी श्रीर श्रब भी वह उसकी 'मिल्कियत में शुमार होती हैं। उसको कोई दूसरा नहीं लेता है। लेकिन शादी से पहले जो हिन्दुत्रों में तिलक के नाम से या ुसलमानों में हैदराबाद में जोड़ी श्रीर घोड़े के नाम से लिया जाता है या जिस तरह से

हिन्दू और मुसलमान दोनों में रुप्या तय होता है और जैसा कि पंजाब के कुछ हिस्मों में यह दस्तूर है और पूरे हिन्दुस्तान भर में हिन्दुओं का दस्तूर है कि शादी से पहले तिलक बैंगरा के नाम से तमाम रवम तय की जाती है वह बहुत गलत है। उसको दर-ग्रसल डावरी कहना ही गलत है, लेकिन उसको चाहे डावरी कहें या जो कुछ कहें, वह एक ऐसी गलत चीज है जो कि मेरे नजदीक तमाम भाइगों के लिये एक बड़ी गर्म की बात

Bill. 1959

श्री शीतभद्र याजी : बार वार है ।

श्रीमती ग्रनीस किदवई : लडके को इस तरह से मोल तोल के लिये पेश करना एक तरक्कीयाफ्ता सोसाइटी में भ्रीर इस जमाने में यानी बीसवीं सदी में बड़ी ग्रजीब सी बात मालुम होती है। लडका ग्रगर कम पढ़ा लिखा है तो उसका इतना मोल है और श्रगर ज्यादा पढा लिसा है तो इतना मोल है। उस में खुद लड़कों को भ्रौर मदीं को शर्म श्रानी चाहिये कि वह सरे बाजार बिकते हैं। श्रीर देशों में लड़कियाँ बिकती थीं भौर उस की सारी दनिया ने मुखालफत की । श्रापको मालुम है कि एशिया में बहुत सारे मुल्कों में लडकियां बेची जाती थीं भीर उसके खिलाफ हर मुल्क ने कानून बनाया है। यहां भी एक तरह से लड़के बिकबे हैं। तो इस मोल तोल को खत्म होना ही चाहिये ।

श्रभी दो महीनं की बात है कि मेरे यहाँ गांव में एक शादी हुई। एक किसान ने दूसरे किसान के यहां शादी की श्रौर उस ने अपने बेटे के लिये शायद २५ सौ रूपया तय किया। लड़का दसवीं पास था श्रौर लड़की श्रनपढ़ थी जैसा कि श्रामतौर पर किसानों की लड़कियां होती हैं। तो बेचारे उसकी हालत यह हुई कि सिवाब उस के घर के श्रौर कोई चीज उस के पास में बाकी नहीं रही, क्योंकि

^{†[]} Hindi transliteration.

[श्रीमती ग्रनीस किदवई]

जब उसने कहा कि मेरे पास २४ सौ रुपया नहीं है तो उससे यह कहा गया कि जितना अनाज है वह दे दो भौर गाड़ियों में भर भर कर ग्राजा वह लोग लेगये। उसके बाद लड़की के मां-बाप के पास एक महीना क्या एक हफ्ते का भी खाना बाकी नही रहा । २५ सौ रुपये के म्रालावा यह भी तय हुआ था कि वह एक घोड़ी देगा, लेकिन वह वह घोड़ी नहीं दे सका । उसके मुताल्लिक उसने तीन मर्तबा हम लोगों को दरम्यान में डाल कर बातचीत करनी चाही । मैने तो इन्कार कर दिया लेकिन मेरे कज़न ने बात की । वह उसको समझा रहे थे कि तुम घोड़ी का सवाल छोड़ दो क्योंकि उसके पास एक महीने का खाना भी बाकी नही है। ऐसे सवाल उन लोगों के लिये नहीं है जिन के पास लाखों रुपया है। वह अपनी बेटियों को जो देना चाहते है सो दें। सवाल तो मिडल क्लास भौर लोग्रर मिडन क्नास का है जो कि जहेज की वजह से बड़ी मुसीबत में मुब्तला हो गये हैं। मेरे नजदीक इस बिल को जितना जल्दी हो सके पास होना चाहिये चाहे इसके लिये ज्वांइट सैशन कीजिये या जिस तरह से भी हो, की जिये।

मैं तो क्लाज २, क्लॉज ६ ग्रीर क्लाज ४ सभी को पसन्द कर रही हू क्यों कि जब लोग नहीं मानते हैं तो कानून का डन्डा इस्तेमाल करना ही पड़ता है । कौन सी सोशल इस्लाह ऐसी है जो कि ग्रासानी से हो सकी । कब ऐसा हुग्रा कि सोसाइटी की इस्लाह करने की कोशिश की गई ग्रीर कानून में कोई दफा ग्रापने ऐसी नहीं रखी हो । चीज मागने के लिये भी ग्रापने सजा रखी है । सती को जब गवर्नमेट ने बन्द किया तब कानून में उसके लिये सजा रख दी गई थी । इस से पहले जमाने में जब कि राजपूत ग्रपनी बेटियों को मारते थे तो उस वक्त उसको बन्द करने के लिये कानून में सजी रखी गई थी।

स्रभी हिन्दू कोड बिल स्रापने पास किया है उसमें भी बहुत सी ऐसी मजाये रखी है। इसी तरह से स्पैशल मैरिज एक्ट म रखी है। गारदा एक्ट में भी सजायें रखी थी। तो, मेरा कहना है कि कौन सा सोशल इस्लाह का कानून ऐसा हुन्ना है कि जिसमें कि सजा न रखी गई हो। फिर इसको क्यों खुला छोड़ना चाहते है। जब तक कानून सजा नहीं देगा तब तक इसका जोर नहीं रहेगा।

मेरी तो दरख्यास्त यही है कि इसको हिन्दू और मुसलमान-दोनों पर लागू की जिये। यह सवाल की यू० पी० में भी यह वीज नहीं है इसलिये इसको मुसलमानो पर भो लागू नहीं होना चाहिये यह ठीक नहीं है। हैदराबाद में मुसलमानो में यह रस्म है और इसी ज्या तो के साथ है जैसे कि हिन्दुग्रों में है। वहां कोई लड़की उस वक्त तक नहीं ब्याही जाती है जब तक कि जोड़ी ग्रीर योड़ में पाच हजार, दस हजार, बीस हजार या पचास हजार तय नहीं होता है। बंगाल में भी सूरत यही है।

श्री शीलभद्र याजी: हर जगह है।

श्रीमती ग्रनीस किदवई : बंगाल की एक बेटी मुझे मिली श्रीर श्रपनी सारी मुसीबतें मुझे सुनाने लगी। उसने बताया कि मैं मैंके जाती हु तो हर मर्तबा मैंके से बहुत सा सामान ले जाना पड़ता है । ग्रौर हमारे बाप बिल्कुल बिक गये हमारी शादी में। मैंने उन से कहा, "तो फिर इस मुसीबत को याद रखना श्रीर अपने बेटे की शादी इस तरह से ना करना "। उन्होंने कहा, "हमारा बेटा बगाल का बेटा है ; वह मेरा कहना क्यो मानने लगा जिस वक्त शादी करेगा।" तो जनाब मेरा कहना है कि पहले इस चीज को ब्राप कानून से खत्म कर दीजिये **धीर** तब हम सोशल वर्कर गाव-गाव फिर कर इस के खिलाफ प्रोपैगडा करेगे भौर कोशिश करेगे कि किस तरह इस रस्म को खत्म

SHRI D. A. MIRZA (Madras): Mr. Deputy Chairman, much has been said about this Bill. The task of the hon. Law Minister is lessened. Bill, if it is passed, is passed with the blessings of the whole Parliamentboth Lok Sabha and Rajya But there is one thing. I want assurance from the Law Minister that this Bill, when it becomes law, will be well implemented. We are fighting against social evils. We are fighting against social customs that have outlived their usefulness and existence. This cursed system of dowry is as old as Manu himself. From the time of the Code of Manu up to this day, when a girl is born in a family she is considered a curse to the family.

SHRI A. K. SEN: No.

SHRI D. A. MIRZA: She has become a problem to the family. The Law Minister may say 'No'. God placed him well in life. All those people who are living in misery know what a girl is to them. We ourselves are the law-makers. I do not want that, when this Bill is passed, it should be a dead letter on the Statute Book. Social reform cannot be brought about by means of legislation. I agree with those who have said that social form cannot be brought about legislation. But what I say is that there is legislation, there will be sort of fear in the minds of those who want to continue that system which has outlived its usefulness. If this Bill is passed, I am sure it will give great relief to those downtrodden and poor people. I have nothing to say about rich people. Let them observe this law more in breach than in its observance. We are not concerned with rich people. Let them go to the winds. But I am concerned with the middle-class people, the poor class people. I do not want that be-

cause of the marriage of his daughter the last drop of blood should be squeezed out of the bride's father. Some people said that mere passing of law is not going to do any good. I agree with them. Here, in Bihar the Anti-Dowry Bill was passed. Andhra Pradesh, the Andhra Pradesh Dowry Prohibition Bill was passed in 1958. Now, they are put in cold storage, they are dead letters. Nobody attaches any importance to them. want an assurance from the Minister that if this Bill is passed into law, it will be well implemented. There was so much discussion on that issue. I myself fail to understan**d** why this great delay is caused. Government must have come forward with this legislation earlier. Government must have done it in the last session itself, but better late than never.

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Another thing is this. not a question of prestige of either the Rajya Sabha or the Lok Sabha. I appreciate the Members of the Lok Sabha for having inserted clauses 3 and 4. Any man who is responsible, any man who is a party to giving or taking dowry and any man who intervenes on behalf of the bride br'degroom must be brought to book. He must be made to suffer. I want more drastic laws to be enforced, so that this evil could be weeded out, could be rooted out and could be eradicated completely. It was Churchill who said, better to have one law well observed, well honoured, well implemented than to have a bundle of laws, which are not observed or which are disobeyed. We have passed many laws. We ourselves are the law-makers. We have passed Food Adulteration Act. We have passed the Anti-Untouchability Act. What is the position of those two Acts today? With regard to the Food Adulteration Act, let him come and see. In my house everything that is supplied to us is adulterated. He may not eat in my house, but what is it that is being done? Are we going to bring them to book? We have not done it. I do not want that this Bill, if passed

[Shri D. A. Mirza.] into law, should be a dead letter on the Statute Book.

The second point is that by means of this legislation we are not going to eradicate this evil. But I want every hon. Member to be true to his word. When a chance comes for their sons to be married, they must observe what all they have spoken. There is no use speaking of one thing and, after going from the House, acting in anmanner. We must go from other hamlet to hamlet and from city to city and see that this dowry system is completely wiped out. We must carry on a tirade and propaganda against the dowry system In the villages you do not have so much of this dowry system. It is in the urban areas. It is in the cities. It is among the educated classes, especially among those boys who come out of the University as graduates joining the army of clerks. They come out and demand dowry from the poor girl's father. Fie upon those Universities which have produced those students. You have my complete sympathy for these two clauses that are inserted by the Lok Sabha. I support the insertion of the words "directly or indirectly" in clause 2. It is not a question of prestige. My submission to the Law Minister is this. Let there be a smooth sailing of the Bill. Let the Bill have the blessings of both Houses. For that I humbly submit to the Law Minister to see that a joint session of both Houses is held, because it is a Bill of vital importance. It is a Bill that is going to eradicate that evil, which has been a challenge to the womanhood, to the culture, to noble heritage of India. I want some extraordinary thing to be done. not say that it will not help at all, because it is an extraordinary thing which we are going to do. So, I want an extraordinary thing to happen, that is, a joint sitting of both Houses of Parliament.

Shri N. M. ANWAR (Madras): Mr. Deputy Chairman, it was really very

kind of the hon. Minister of Law to suggest, while furnishing clarification on the joint of order raised by Dr. Gour, when our good friend Shri Santhanam was speaking that since the word "demand" has been inserted in clause 4, it allows him to go over the entire ground and take up the question of dowry even at this stage of discussion. Believe me, Sir, from the way these discussions have been taking place both in this House and in the other House, there can be no two opinions with regard to the condemnation of the dowry system. What I have been wondering right through as I was listening to the proceedings in this House is this: Is this the method by which we are going to put an end to this evil? Just a little while ago my good friend, Mr. Dawood Ali Mirza, with all his vehemence, was trying to say that this was going to be a dead letter. Quite so. rather thinking of how best we can act to see that we get over this evil. There is one anecdote in my

which wish 3 p.m. experience Ι to bring to the notice years the House. Α few there was a multi-millionaire staying with me as guest, and he received a communication from London saying that his son was getting married. I was rather amused as to how, when the father remained six thousand miles away the son was getting married. I was very much amused over that question. When I asked him about it, my guest turned round and told me, "Mr. Anwar, how does that concern me or my wife if our Well, that is son could get married? a matter between him and his wife." This particular gentleman happened to be a Jew, a multi-millionaire, and if only he wanted, he could have affored to spend several lakhs of rupees over that marriage. But asked him what the matter was, whether it was a civil marriage. said "no". After all that son was to appear before the synagogue and had got to go through the rituals of a Jewish marriage. But then all that would be between the bride and the bridegroom, and it did not require the

attendance of even the patents on either side. When marriage has been simplified in such advanced societies. I wonder whether we could by any test of civilisation call ourselves advanced when we have got such a cruel system where we have got to purchase the bridegrooms and where we have got to make them accept our girls under terms which are so bemeaning, infra dig of every man of self-respect.

References were being made and rightly to the problems affecting the womanhood of India. Believe me, Mr. Deputy Chairman, it is the father of the bride who has got to foot the Bill, who has to bear the responsibility for this colossal wastage of dowry. After all, when I have been going through many countries, I have nowhere come across this kind of wasteful expenditure in the name of marriage, such paraphernalia out of considerations of false prestige we try to display in this country, in this part of the world. Maybe it is a question of degree, it may differ between community and community, between caste and caste, between region and region. Neverthelss we know that in this part of the country where we claim the heritage of several thousands of years, we are displaying, demonstrating the most wicked system of purchasing the bridegroom and trying to impose terrible inflictions upon the bride and her party. Believe me. Mr. Deputy Chairman, in my part of the country and particularly in the community to which I belong-and I say that also in respect of should many other communities in that part of our country—it is considered infra dig, in fact one should consider oneself to be sinking into the abysmal depth of infamy to purchase a bridegroom for his daughter. It is the bridegroom that has got to make the initial advance and it is for the father of the bride to say "yes" or "no" to the proposal. But as I was listening to the discussions I was amazed, sometimes stupefied, to hear how efforts being made in the market of marriage on account of the laws of

supply and demand to secure bridegrooms by giving them as high a premium as possible. It is something which is quite a disease and the remedy that is being suggested here is much worse than the disease. This legislation, as one hon. Member has rightly said and as many others have rightly echoed, is going to remain quite a pious resolution, a dead letter, but it may at the same time be giving enormous scope for blackmail for people who through human ingenuity can explore ways and means to circumvent ends of all legislation. It is going to be a lawyers' paradise, because in that most delicate relationship that brings man and woman together as husband and wife I wonder whether litigation is going to help matters to cement the bonds of love. I am sure there are so many delicate considerations, as my good and learned friend, Mr. Santhanam, has so ably brought to Nobody, particularly on the side of the bride, is going to come forward to launch a prosecution and undertake litigation in order some damage should be done to the other side. After all who is going to suffer by all that? It is the bride and the parties that belong to the bride that will suffer the most terrible penalties for undertaking such litigation

Sir, it is well known that the proposals that are being made to bring about a marriage are carried on in the most delicate manner. It is considered as a matter of honour, it is a matter of izzat, it is a matter particulary prestige for middle class family. I am not speaking of the lower middle classes or even of the poorer classes because with them the marriage has become a simple ceremony, and I am very happy that it is a simple ceremony, and it is as it should be. Particularly in the State of Madras from where I come, we have got today a practice. which is gathering momentum. community marriages, of marriages being organised in the temple. Several hundreds of couples are brought together and their marriage ceremony

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performed by spending a couple of rupees which will be paid out to the priest. That is a thing done by the force of circumstances, by considerations of our rural economy. Now it is spreading like wild fire all over the State of Madras. So the problem is not going to be so terrible for the poorer classes. As for the rich people, as you know, Sir, much better than I do, it is these rich people who exhibit their riches and all their other paraphernalia in a marriage ceremony, all the blackmarket accumulations which they have gathered. These rich people do not feel at all this colossal waste which we have got to condemn. But it is actually the people stand in between these two classes of society, the middle class, the intelligentsia which seems to pay penalty for the evil of this dowry In order to preserve system. izzat, in order to put up a display of our personal vanity in the councils of the village community, we try to spend far beyond our means, we try to hypothecate our resources in order to conduct a marriage befitting our traditions. It is that thing which has brought about terrible inflictions upon our middle class society all over the country. But what is the remedy for it? I am sure it is not this legislation which is going to be the remedy for it. I do not think that consideration; of prestige should come in for which we must have to ask for a joint session and I do not think that that is going to arouse public opinion over the country. Well, Sir, if the law demands that a joint session will have to be held, we will go for the session, and even am sure that Members belonging to both Houses will try to evolve ways and means of a happy compromise to see that this legislation goes the Statute Book as soon as possible and as amicably as sible. But the real remedy is moral sanction-that we have got to see-and if that purpose could served by this legislation, I think that would be a great victory for the social

reformers. What is the moral sanction that we have to look for? Why is it, Mr. Deputy Chairman, that people flock to these marriage ceremonies which are being performed with such colossal wastage? If only the science of the society can be aroused against this colossal wastage, that will have the desired effect. The community should have to resort to ways and means of social ostracism and the parties to this kind of matrimonial alliance should be put to condemnation before the community. And for that I think the hon, the lady Members here, who have been so enthusiastic and who have still got with them that glow that was there in their struggle for freedom, can do a lot. Let them try to forge the weapon; let them carry on propaganda all over the country and arouse public opinion against this prevailing evil, and if only there will be such move-I am sure it can be done-I will also be one with the hon, lady Members in this House and also with the members of the All-India Women's Council in this. Let them agitate from village to village, from hamlet to hamlet from city to city. people should be aroused to such a pitch that they look down upon these millionaires who bring about these matrimonial wastages as social lepers and that will happen if onlvthe moral conscience of the society be aroused against this evil of dowry. After all human ingenuity for what we know, can invent ways and means to get at the subterfuges that are at work to undermine the law. At least in the villages the village community, compact as it is, does come across the marriage negotiations and attends the marriages, and they do know how for this wastage has happened, dowry has passed between the parties. what colorsal wastage has occurred in the village in the name of these marriages, and if such neonle could avoid attending such marriages, only such people would decline to respond to such invitations extended to them, if such people, the leaders of the village community can mobilise this social conscience against the evil,

I am sure that will go a long way in arresting the evil, and if people come to know that the society does not tolerate this colossal wastage and that in the context of our ideal of a socialistic pattern of society the display of all this paraphernalia deos contribute to more and more of ridicule from society and that those who are indulging in all this display are becoming the victims of ostracism In that case I am sure, Sir, that even the mightiest multi millionaire dare not have the courage to arrange marriages involving fabulous sums of money against the teeth of opposition from society. Such a tremendous public opinion can be exercised against them I think we have got more and more to see that the people that try to give sanctions for this legislation should undertake a countrywide agitation against this evil and try to enthuse them, try to produce a saga of sacrifice in this behalf also in this country, and probably such of those Members as will do so-I am not saving this with any sinister motive-will be returned to Parliament with greater glories when their next general elections come, if only people get to know that they have got men and women in Parliament who are prepared to fight all evils, who are prepared to do everything in their power in order that such social reforms take place in this country That is the most appropriate way and I hope, Sir, in that spirit we all will try to see, whether this House or in the Joint Session. that before this legislation goes on the statute book that we have aroused the conscience of our womanhood and also manhood in this country

DR A SUBBA RAO (Kerala). Even after hearing his eloquent speech I could not make out his stand on the amendments that are before us

SHRI J H JOSHI (Gujarat). Mr. Deputy Chairman, Sir we are discussing this Dowry Prohibition Bill for the last two days. We have discussed it before, and now this House has received this Bill again as the other House has not agreed to the amendments made by this House.

but both Houses are agreed on one point, that this dowry system is a very evil system and that it eats away the moral fibre of the society and it ruins many young men and women in the country.

Now, Sir, there is a divergence of opinion as regards certain amendments; I may take some of them. Sir, I have referred to about ten books for finding out the true definition "dowry" I have referred to some dictionaries, some encyclopaedia, some other books of reference and some books on legal terms, and the only definition that I have found is that dowry means the property which a bridegroom passes to the bride at the time of the marriage That is shortest definition. So far as definition is concerned, that is covered by sub-clause 2(a) of the Bill. Now so far as sub-clause 2(b) is concerned, I may read it out.

"In this Act, "dowry" means any property or valuable security given or agreed to be given, either directly or indirectly by the parents of either party to a marriage or by any other person, to either party to the marriage or to any other person"

Now, Sir, nowhere in the dictionary have I found this part of the definition, but it is easy to understand that this part has been covered by this definition because this evil system of dowry has been so rampant in the country in all castes and communities. Nowhere in other parts has there been such an evil custom. Now if we read this definition along with clause 3. I think it will go against the accepted definition all over the world I may now read out clause 3.

"If any person, after the commencement of this Act, gives or takes or abets the giving or taking of dowry he shall be punishable with imprisonment which may extend to six months or with fine which may extend to five thousand rupees, or with both"

It means that if a bridegroom gives some property to the bride at the time

[Shri J. H. Joshi.]

of the marriage, he also, under clause 3, shall be punishable with imprisonment, or if a bride gives some presents to the bridegroom at the time of the marriage, she also will be penalised. That is what I understand from the words of the definition read with clause 3. I would like the hon, the Law Minister to give a clarification on this point.

Now, Sir, I may say a few words about the Explanation I in clause 2. This is what it says:

"For the removal of doubts, it is hereby declared that any presents made at the time of a marriage to either party to the marriage in the form of cash, ornaments, clothes or other articles, shall not be deemed to be dowry within the meaning of this section, unless they are made as consideration for the marriage of the said parties."

Now this Explanation has been added in the form of an amendment made by the Lok Sabha. I personally feel that it is necessary in order to clear the doubts. The presents, cash or ornaments, are generally given by the two parties at the time of the marriageone the parents of the bride or the bridegroom, and two, the others, the relatives. Now let us take the case of the parents. When a girl is to be married, she has to leave the house wherein she was born and brought up for, say, 15 or 20 years. She is leaving that house permanently for another house and thereafter, when she is to come back, she will come back as a guest. Now, Sir, out of filial love and affection the father and the mother give some property. It is inherent in every human being to give that property when the daughter is to leave that house. Now is it the intention of this House that such a type of property should not be given to the girl when she is to leave permanently? Suppose a father has some property worth a lakh of rupees and if he spends Rs. 2,000 over illuminations at the time of the marriage, Rs. 2,000 over dinner parties, etc., and gives some property in the form of cash or ornaments or clothes to his daughter, is he to be penalised? Is it the intention of this Legislature to penalise such a man? I very much doubt it.

Then, Sir, certain presents are being given by the relatives. It is customary and it is mutual also. If X receives some presents from, say, Y, then when there is some sacred occasion at the place of Y. Y receives presents from X. Now these presents may be small or big, depending upon the financial conditions of the parties concerned. When this House considers the question of prohibiting dowry, to my mind, Sir, there must be a factor or an element of coercion, of compulsion, of blackmailing or of an attitude of extortion by one party to the other. If there is no compulsion, of there is no attitude of extortion, I think it would not be proper to penalise the parties concerned, and if such a type of legislation were to be enacted, it would not be enforceable and if any Act cannot be enforced it gives much ground for mockery. Therefore, Sir, legislation must be in order to help those who deserve that help. It must be framed in such a way that it must be simple, it must be understandable by the parties, it should not create complicated cases and it should pave the way for simplification of the judiciary.

Sir, with regard to presents to be given by the relatives, I may read out a passage from a book. Its name is 'Justice at Work'—page 179. It refers to one of the English cases. It says:

"A young wife recently claimed from her husband the return of certain wedding presents given by her relatives."

That shows that it is a custom to give presents even in the English society—

"Now the question that the county court had to answer was: Did they belong to her alone or to her and

her husband jointly? The learned Judge who was well known for his robust commonsense, without wasting time over argumentative details, declared that wedding presents did not necessarily become the joint property of the husband and the wife. Wedding presents would usually be given to a relative, not to the stranger who is marrying the relative. So, the wife in this case was entitled to them."

In the Hindu Law also, Sir, there is one term stridhan. Now whatever is given to the bride either by the parents or the husband or the relatives. becomes stridhan. It means the exclusive property of wife and even the courts cannot lay their hands on it. That is a sacred thing. Now suppose such a type of property were passed to the bride at the time of her marriage, can this House penalise the person who gives that property? Is that the intention of this law? I very much doubt, Sir. The Law Minister may kindly throw some light on this point.

Then, Sir, there is another point. In clause 2, line 15, the words given are:

"at or before or after the marriage as consideration for the marriage of the said parties . . ."

Now there are certain communities and castes in which before the marriage takes place, there is that stage of betrothal, which sometimes takes place very early. Suppose a person chooses a young intelligent boy from a school, then solemnise betrothal of his daughter with him, then sends him to college and defrays the expenditure for five years-tuition fees, boarding charges, etc.,-as the boy may not be in a position to defray those expenses. At the end of five years the marriage takes place. Now during all those five years suppose the would-be father-in-law has incurred the expenditure of Rs. 5,000. Should it be considered as part of dowry according to this Bill and should that man be penalised? I think he has done a good social work. He found out a boy, financially poor but intelligent, and bore all the expenditure and then married his daughter to him. Now if we read this Bill and if this Bill is turned into a law and applied rigidly I think that father-inlaw should be penalised. So, I say that this problem of dowry is as complicated as the whole society of India itself. Such a complicated question, I do not think, can be solved by these 2 or 3 paged enactment. Kalidas has

"तितीर्षु दुस्तरं मो ।द् उपेनास्मि सागरम्"

I am trying to cross the ocean with the help of a small raft. I think the problem is as intricate and as wide, the evil of this dowry custom is as rampant as the ocean itself and our attempt will be futile.

Then there is a point on demands in clause 4 I think clause 4 should go. It will create unnecessary hardship to innocent persons. Demand in itself alone cannot be made ground for prosecution. Demand can only be made the ground if it is accompanied by a loss to the other party, a substantial loss. It may be either financial loss or it may be a loss of prestige but unless there is such type of loss, there can be no ground for prosecution merely on the ground of I would not like to dilate demand. further. I thank you, Sir.

SHRI AKBAR ALI KHAN (Andhra Pradesh): Mr. Deputy Chairman, I was rather surprised to hear some of the very senior and prominent Members of this august House at this late stage of the proceedings, questioning the very principles on which this enactment is based, or trying to emphasise the question of the difficulties at the stage of implementation or enforcement. I think this House and the other House have fully endorsed the principles on which this Bill is based. They have also, with full consciousness of the difficulties of its implementation and enforcement thought it fit, in their wisdom, to have

[Shri Akbar Ali Khan.] such an enactment. There are only certain matters on which these two Houses have differed and the Bill has come again for the second time to this House for giving our definite opinion on those three points and to say who ther we accept the further amendments of the Lok Sabha or we, after further consideration and after giving due weight to the suggestions and to the speeches in the other House, adhere still to our own opinion. That is the only point for this House to determine at this stage of the Bill.

In the course of the debate certain questions have arisen. At least what I feel as a Member of this House and as a humble lawyer is this that this enactment applies to all castes, communities and religions. Let it abundantly clear that so far as prohibition of dowry and its provisions are concerned, there is no exception for any community or caste or religion living in this great country. The exception that has been referred to regarding dower or mahr, which is for the protection of the girl in case of divorce in general is entirely different. There has been some technical argument regarding prompt dower and deferred dower and customs, etc. This is not the stage for them and I would not go into it but I want to make it as clear as possible that dower has nothing to do with dowry and dowry has nothing to do with dower.

SHRI RAJENDRA PRATAP SINHA (Bihar): What is the difference between dower and dowry?

SHRI AKBAR ALI KHAN: Dowry is the consideration or the security of property that is demanded on the side of the bridegroom and which the parents of the bride are under social pressure forced to give. There may be cases where it is given out of free I understand that some of our Ministers have got only one or two daughters and if they give, there is no question about it. I do not think this law is really directed towards such a situation.

SHRI JASWANT SINGH (Rajasthan): Wherefrom you have taken this definition of dowry that you have just now stated?

SHRT AKBAR ALI KHAN. That is accepted and it is given here also. This Bill is directed to remove the evil that is prevailing among the middle classes and the lower middle classes as also among certain sections of the poor classes where the bridegroon demands certain things and the guardians or parents of the bride are forced to give willy-nilly and if they do not have money, they have to mortgage their property or sell their property and give the money. They have to undergo all sorts of difficulties in order to provide the dowry.

THE DEPUTY MINISTER OF EX-TERNAL AFFAIRS (SHRIMATI LAK-SHMI MENON): It happens among the richer classes also.

SHRI AKBAR ALI KHAN: At least the legislation is aimed at undoing this social evil.

SHRI A. K. SEN: May I say that the Muslim dower is quite a different thing. Certain questions have been raised about it. It is an obligation of the bridegroom. That is the greatest difference and the evil we are seeking to remove is not their evil. It is not their custom or law by which the bridegroom accepts an obligation in favour of the wife which forms charge on his property.

SHRI AKBAR ALI KHAN: In order to clarify what the hon. Law Minister has said, I say that this is to discourage the wide discretion divorce that is given under the Muslim Law and you will be surprised to know that in my part of the country in the dower, apart from lakhs of rupees, also such things are put

ment. I know that in my own family it has been stated that I maund of oil of the mosquitoes should be there. How can you provide it? One hundred horses of Iraq, 200 camels of Baghdad, etc., are put in. The idea is to make divorce more or less impossible. So that is entirely a different thing. That has been in roduced view of social customs of this counfriend mentioned try. My Saudi Arabia. It is not so there. In social customs India certain have grown and so dower has taken that shape and dowry has taken an equally bad shape in my part of the country where there have been very tragic cases because the parents could not provide it. So let us confine ourselves to these amendments which are there for our consideration

Shri J. S. BISHT: With due respect, Sir, I would say there it a difference without a distinction, because this very Bill provides that the other way round also is punishable. Where it is demanded by the bride also, it is punishable.

Shri AKBAR ALI KHAN: I will try to convince my hon. friend, if I can, though I do not know if I can succeed. I may inform him that there are certain customs in Southern India where the bridegrooms have also to shell out the money.

Shri J. S. BISHT: What is a dowry? It is the same thing.

Shri AKBAR ALI KHAN: No, it is not and that is what I say. It is not done for the sake of shelling out the money, but in 99 cases out of a 100 or even more it is deferred and. . .

SHRI J. S. BISHT: We can also invent arguments to justify that.

Shri AKBAR ALI KHAN: If my hon, friend is not prepared to be convinced, I will give it up. I am only giving him the legal position, the factual position. The factual position is

that it is done in order to help the girl, in order to save her from thoughtless divorces. That is the position. So far as this dowry is concerned, this evil has crept into all religions and in my part of the country, Muslims are suffering from this evil as much as the sister community. So my point is that this Bill is applicable to all and it will have to be enforced against all those who commit a breach against the provisions of this Bill when it assumes the form of an enactment.

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As regards the points, one regarding the terms "directly or indirectly" and the other the Explanation, I may submit that after very careful consideration, this House had to decide between two extremes. One feeling was like Why should we have this Bill and this measure to control social conditions which in fact, is a very difficult thing to do in practice, something very difficult to enforce and implement? The other side felt we should not create a situation which would lead to harassment even in the case of innocent persons. It is wi'h this idea that we tightened up the thing and put in the terms "directly or indirectly" and also the Explanation. And then we deleted clause 4 because we did not want that the demanding of dowry should become the subject of conviction and harassment. It is not as if this House in a light-hearted way accepted some and rejected some other suggestions. Even at this stage and with due regard for the opinion of the Lok Sabha, I submit that the consensus of opinion is that whatever was done by this House was done after full consideration and we have not done it in a haphazard way and I maintain that whatever amendments have been made by this House were made with full deliberation and justification, in view of the peculiar and delicate nature of this enactment. So I feel that this House is perfectly within its bounds when it says that we have given our considered judgment before and we should stick to it and I would also, Sir, support that attitude of the House.

SHRI N. R. MALKANI (Nominated): Sir, the Bill, in a way, is a small one, consisting of only two pages, though it has taken so many days. It has also, to my mind, a limited scope which we should not forget. It applies to the middle class, not even to the upper middle class, much less to the rich class which is above laws always and in all countries, and not even to the poor class where the thing is the other way about for the dowry is taken by the daughter It applies only to the lower middle class which are and the middle class and interlinked inter-connected. they were not inter-connected. then the evil would really have been confined only to the lower middle class to which more or less a person like myself belongs. So, it is a limited thing. But everybody agrees that this dowry is itself an evil. eating into the vitals of the middle middle class and the lower middle class. We are all of the opinion that it is an evil and it has to be dealt with. We have realised after discussions that it is an evil which cannot be tackled only by law. Or perhaps law is the last item, is the last element which can cure it. It is only one of the minor elements which can cure it. It is a socio-economic and religious question. It is a very complicated question. We do not know how to get rid of this evil. We simply do not know, though we want to throw out this evil. We want to resist it, but we are helpless. have not developed the necessary will, because it has to be attacked from all sides. Sir, if I may say so without injuring the feelings of hon, women Members, who are more deadly against this custom than anybody else, that they have not done their duty as they might have done. They are educated but the more educated, the more helpless they seem to be. The more educated, the less self-respect they have developed. If they had developed their sense of self-respect more keenly, they might have put in, to my mind a more effective resistance than they have done up till now.

SHRI N. M. LINGAM (Madras): There is not one lady Member just now in the House.

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SHRIMATI T. NALLAMUTHU RAMAMURTI (Madras): How?

SHRI N. M. LINGAM: I am sorry.

SHRI N. R. MALKANI; Well, well, I know I will get it hot later on probably. Well, Sir I have found it in my community-which has suffered from this evil more than any otherthat it is the very highly educated woman who goes in for the highest dowry and allows parents to be exploited and . . .

SHRIMATI T NALLAMUTHU RAMAMURTI: What about the highly educated man?

SHRI N. R. MALKANI: I could not hear.

SHRIMATI \mathbf{T} NALLAMUTHU RAMAMURTI: Do not particularise sorry women. Men are also to blame. I am sorry the hon. Member cannot hear.

SHRI N. R. MALKANI: Still I could not catch. But we will have it discussed in the lobby. Sir, my objection is this. This Bill makes certain omissions, that we have not put in certain things in it which would make it fairly effective. As it is, it is not effective. May I also, without offence to the hon, the Law Minister, say that he or his Ministry, to a great ex'ent, is responsible for this? I was on the Select Committee and the Deputy Minister was there hardly guiding us or nominally guiding us. We made some important changes there, vital changes in the Bill, and he acquiesced in them. He almost surrendered quietly. They put in a provision about punishment i.e. imposing fine and imprisonment. He quietly acquiesced in it. I consider it as an impossible amendment, to put in imprisonment plus fine, fine plus imprisonment, for [30 NOV. 1960]

such an offence. But he never said a word of dissent He never warned us of what we were about. It seemed as if he did one thing or agreed another thing almost in a fit of forgetfuiness. There was a target fixed at Rs 2,000, and it was said dowry should not exceed Rs. 2,000. The discussion was almost all the time whether it should be Rs. 1,000 or Rs 1,500 or Rs 2,000 It went on for abou an hour and suddenly the Lady Chairman said, "Dowry in itself is an evil and so not even a rupee should So delete it. We do not be there want dowry even up to Rs 2,000" So the argument went on that there was to be no dowry, but a zero would be be'ter than any dowry To my mind, Sir, it was a very vital change. The argument advanced today is that if we had put in Rs 2,000, this Rs. 2,000 would have been perpetuated, fixed I do not think so, Sir I may say, in my community Rs 2,000 may considered almost nothing, but maybe, in Kerala it may be too high and they may fix it at Rs. 1,000 and in some other place it may be Rs 1,500, say, in Bengal So make the target flexible But some figure should be put there, to indicate that it is an and so, so far and no more should be Sir, in my community there were a number of panchayats each panchayat was effective and each said, "So much in cash, so much of gold, so many clothes, and no more" It varied from panchayat to panchayat, and it worked very effec-But today the deluge has tively come and they have removed even this Rs. 2,000 and the result would be not Rs 3,000 or Rs 4,000 but 2,000 would try to become $\mathbf{R}_{\mathbf{S}}$ Rs 3,000, the Rs. 3,000 would try to become Rs 4,000 and the Rs 4,000 would try to become Rs. 5,000 and so on. If you had put in a figure Rs 2,000, a man like me would have said, "Well, I must be careful about The law says not more than Rs 2,000 and so I must not spend more."

There is no time, otherwise I would have narrated to you two very

entertaining incidents in my life I had two daughters and how I married them without dowry is a very interesting story. When I married my eldest daughter, I got a letter from Gandhiji—and that letter is now my precious possession---wherein wrote to me, giving me a rebuke in a bantering tone. I had spent Rs. 600 over my daughter's marriage, but he went on to say, "You are, of course, a member of the Sindhi community, a Hindu Amil, I know So Rs. 600 is nothing for you But we, the modern people of this age in the Ashram. consider one rupee also a little too much" I had my own target. I had my target and that was considered by Gandhiji to be excessive In community it was something trivial. In my community, it is considered something trivial but a target necessary but you have removed that target. There is another thing I do not find in the Bill I wish the Bill would be revised by the Ministry again You have put giver and the taker on an equal basis. I do not see why this has been done. At the time of the marriage of my second daughter a crisis came into She was 30 and she had my family to be married I went to Gandhiji and said, "What shall I do? Shall I sell my house and give her the dowry or shall I leave her unmarried?" The reply given was, "Do not attend her marriage-there was an Act of this kind— or give up the Congress. a Congressman you have to maintain a very high standard of morality and code of conduct If you wish to do so, then give up the Congress You can remain with me as my son but give up every position in the Congress." Of course, I had to sell the house but fortunately my daughter got married without the giving of a single pie as dowry due to Gandhiji's blessings or whatever it was. These things happen I was all along struggling, "To pay or not to pay and how much". I was even obliged to sell my house Would you call me a culprit, a criminal while all the time I was struggling not to pay any dowry? Even [Shri N R Malkani.]

as a young man I used to lead processions with a bell in hand in front of the bridegrooms' houses and say that no dowry should be taken. As I said, I was struggling all the time and yet I was being forced to pay by society I was not able to resist the force of society. Would you put me in the same place along with the man who extorts dowry from me? I rather think that there should be a differentiation, a certain discrimination

One word more and I have done. I rather think that the law is counts very enough. Public opinion much more and public opinion today is more aroused and more conscious than it was ever before. Allow the law to make the public opinion still more conscious. In my community, as in every other community, there are many registered social organisations. If you allow these registered social organisations to uphold the law, your law would be more effective. Why can't a society write to a magistrate- you can say, what type of a magistrate—and say, "Will you kindly ask Prof Malkani to give a statement saying as to how much he spent on his daughter's marriage?" The statement should then be forthcoming but no prosecution should follow, no punishment should follow but statement should be given publicity If I say that I have spent only Rs. 2,000 when I have spent Rs 10,000 the whole of the community—and my friends, those who respect me-will call me a slanderer, a lier, they will say, "You lier, you spent Rs. 10,000 and you say that you spent Rs. 2,000." Such an opinion should be created and the social organisations that are already there should have their hands strengthened. Take We know that another point punishment given generally is a very small fine. Do you think that anybody would be sent to jail on account of this "crime"? Have you ever done it in Andhra or anywhere? Have you done it in Sind? There is no ques-

tion of that. Rather why can't you say that the man who has taken a dowry of, say, Rs 10,000 will be fined Rs 30,000 or Rs 40,000 and given no imprisonment? The man must be met on his own level of greed. from him thrice or four times money that he has taken as dowry rather than talk of the punishment of imprisonment mentioned here which means nothing. It is a farce. Even the persons who prosecute will see to it that nobody goes to jail. They will rather protect him; they will defend him What is the fun, therefore, putting "or imprisonment" in the law? It is the Law Ministry which has been very weak all along the line I think you have not shown us your hand; you have not clearly defined, "Thus far and no further" Finally, I say that our Rajva Sabha amendments are right not because they are ours and I agree with what Dr Kunzru said about them I do not want to repeat all that again.

Take this provision which talks of "demanding" a dowry. It says that whoever demands a dowry commits an offence but everybody ın demands Every person who marries his daughter knows that there is a demand, it may be tacit, it may be suppressed but it is there and there is a demand always But how can you prove this? It is absurd on the face of it to make mere demand punishable Sir, take courage in both hands, withdraw this Bill and give us a much better and more effective Bill than the one you have put before us This Bill has set the two Houres at loggerheads and we are quarrelling We need not have quarrelled if you had given proper and firm guidance at the proper time. You have not done so and I am extremely sorry for the situation in which we find ourselves and for which you are responsible Kindly withdraw this Bill and give us a much better and a more sensible Bill

SHRI A K SEN. Mr. Deputy Chairman, it is a truism to say that this Bill, ever since the very beginning, has

been discussed threadbare twice in this House and twice in the Lok There is hardly anything more that one can say about it excepting to give expression to different points of view vigorously when there is no whip. The last speech of Prof. Malkani focusses very clearly how completely different point, of view may exist with regard to a matter which is regarded by all and sundry as an evil. I wish I had the omnipotence that Prof. Malkani attributes to me but I am afraid that none of us possesses that, not even the Prime Minister. The type of Bill that we are anticipating giving provisions which according to him would been a healthy one would have once encountered vigorous opposition from Dr. Seeta Parmanand who would have thought that it was completely sacriligious to have dealt dowry such a manner and to recognise even one rupee of dowry as legal. I remember the indignant speeches which we heard. I do not agree with Prof. Maikani, with due respect to him, that there was any confusion; on the contrary, far from there being any confusion, there was complete clarity of thought excepting that one thought clashed with another as a result of which we have had different points of view vigorously canvassed

here and also in the Lok Sabha. As I

said, we shall have the same spectacle

on almost every controversial mea-

sure, though the present measure is

not a controversial measure at all, if there was no whip. I was thinking all

the time as to why it was that the

whip was originally invented. I had read, as a student, the history of the

beginning of this system of whip in

the Houses of Parliament in England

and how the party system as it deve-

loped brought into existence as a ne-

cessary mechanism this whip. Today

we have all appreciated very clearly

the necessity of the whip. It is true that human minds will differ but in

order to achieve a result, instead of allowing it to drift, be bandied about

one way or the other, to be thrashed into some sort of a measure, one has

to have recourse, after allowing free

discussion, to a measure which will possibly be accepted by the vast majority of representative opinion in the country. Nevertheless, hon. Members will remember that mainly on the insistence of the lady Members, Government thought it fit not to take recourse to the whip and they do not propose to do so even now.

SHRI J. S. BISHT: Even the whip is issued only at the instance of the party. It is issued as a result of party decision.

Shri A. K. SEN: The party decided not to have a whip in the matter. I have no doubt that if Government wanted a whip, the party would have given a whip. After all, the party does support the Government, but what I said was that on such a matter it was thought advisable not to have a whip and to have the frankest expression of opinion on a matter of this nature.

4 P.M.

SHRI J. S. BISHT: We carried through the various parts of the Hindu Code without any whip.

SHRI A. K. SEN: I know; I wish we could do it here but the two Houses have set themselves opposed to each other and we do not know how to resolve it except by a joint sitting and the speeches here have not indicated any other possibility.

SHRI J. S. BISHT: Mr. Malkani has shown the way.

Shri A. K. SEN: If Mr. Malkani could give me a majority in the House I would accept his suggestion but I am afraid he would not be able to do so. What I say is, this really again shows how difficult it is to devise a measure designed to remedy an evil which cannot be remedied only by law. Every time we try to blame the law, we really beg the question—'Can law alone remedy social evils?' And one is given the age-old answer and that is 'No'. There are communities in.

[Shri A. K. Sen.]

India where the dowry system is ostracised even though there is no law prohibiting it. Take the Brahmo Samaj in Bengal. A lot has been said about the dowry system existing in Bengal. In the Brahmo Samaj no parent dare ask for dowry because he will be ostracised and no one ever dreams of asking for dowry in the Brahmo Samaj. And yet it must be said to the credit of parents that daughters have been treated fairly in the matter of distribution of property. Just as we have criticised the bridefather groom's or guardian for demanding monetary consideration for the marriage of his son, we should also at the same time think with dismay, and rather shame of so many cases, thousands of cases, wealthy parents have just married their daughters and not provided for anything excepting the dowry which has been extracted from them. I have seen so many cases, thousands of cases, where the entire property has been given to the sons to the total exclusion of the daughters. How many of us could boldly say to ourselves or to the world that we have treated our daughters equally with the sons? If we have not, we have provided a potent cause for the demand for dowry. But if the society had not treated daughters adversely and unfairly, I do not think this system of dowry would have over the daughters would arisen as have brought with them property as the sons as the law now allows them in a dayabhaga family and allows them to a large extent in a mitakshara family also. fathers had not thought of excluding their daughters by will from succession we would have provided a good ground for condemning outright and for preventing outright any person taking anything as dowry but even today notwithstanding the Hindu Succession Act how many fathers go to their solicitors or their lawyers for the drafting of a will which would successfully weed out daughters from :succession? We all know that. The

explanation given is, 'well, the perty cannot be enjoyed by strangers.' That is how we have treated our daughters and we continue to daughters like that notwithstanding a vital change in the law which Parliament has brought about years ago. Rightly enough hon. Members have pointed out-I think Sinha also said it-how notwithstanding the Hindu Succession daughters are still deprived of a share of the father's property by the act of their own fathers. That is the tragedy of it. I was rather shocked when one hon. Member behind me said that even today there are many families where the birth of a daughter is regarded as a curse. It is a shock to the mind of any father who has the good fortune of having a daughter born to him. I happen to be one who is proud of being the father of a daughter and it is really extremely painful and agonising to hear that there may be cases in our country even today where the birth of a daughter would be regarded as a curse. If it does exist-and I have no doubt it does-in some parts or in stray cases, it condemns all that we have stood for and all that our civilisation has given us through the centuries. How can a piece of legislation cure this? Let us honestly ourselves without trying to find fault with the draftsman of the law or with those who have thought out certain water-tight or leak-proof provisions. How can such a state of affairs be remedied by a piece of law passed by Parliament where the father himself disinherits his daughter notwithstanding the law giving the daughter equal share, where the father regards it as a curse to be blessed with the birth of a daughter? The only way you can change it is to follow great lessons of those who have built up this country and its great traditions including the great leader whose name has been quoted only a few moments ago by Prof. Malkani. If the teachings of these great teachers have not awakened us to those values of life which should be followed as eternal, and if we have not only not followed them

but have acted contrarywise, how can laws teach us to be more moral, to be more true to our traditions and to our civilisation or to the teachings of those great leaders whom we have the proud privilege to call our leaders? So we must again answer this ques-. tion by reforming ourselves and our society. As many of the Ladv Members have said here instead trying to express our indignation here we must build up a moral force the country which will ostracise any disinherits person who either daughter or who seeks to demand dowry on behalf of his son; both. We have, as Mr. Sinha pointed been compelled to grant the right to the father to disinherit the daughter by a will as he has undoubtedly the right to disinherit his son in a mitakshara family so far as self-acquired property is concerned and in a dayabhaga family even as regards his ancestral property and yet we know that he never disinherits excepting in very very rare cases but always disinherits his daughter. Is it not an evil? Who is going to fight that?

Shri N. R. MALKANI: And the daughter loves him much more than the son.

SHRI A. K. SEN: Well, I doubt it. They may love them equally. It does not matter whether the daughter loves them more or the son loves more. No generalisation is possible. Well, among King Lear's daughters, possibly one daughter loved him, not the others. So these are festering sores in our society which have grown in dimensions through centuries of serfdom and slavery which have bred social evils everywhere. Our moral outlook has become perverted and we lost our values as a result of which a man who got a good under the British Government became the worthiest of bridegrooms and all him. the fathers ran after many moral values we lost and acquired such values as appear to us even today as completely perverted,

and even then we have not been able to get rid of them. I would not have said so much, because much looks like philosophy. Yet it is necessary to repeat these sometimes order to focus the all-important truth, namely, that law cannot cure social evils. Apart from social evils, there are many other evils which law cannot cure. Years and years ago we made bribery penal, adulteration penal and ye' have we been able to completely eradicate, or even eradisubs, antially, the evil adulteration or the evil of bribery? Why is it so. that no bribery or corruption exists worth the name in public life in a country like England and yet it exists elsewhere. I am not mentioning the countries. Yet laws may be the same in both countries. The reason is in one country the entire society would not tolerate one single instance of bribery or corruption or adulteration and yet in another country public opinion is very forgiving. That is the reason Therefore, ultimately the success enforceability of any social directive -which expressly forms what we call law—depends upon a robust social conscience which sanctions enforceability. And if we pass a law without creating that social sanction behind it, we shall not create enforceable law. Let that be quite clear. I do not have to say so. It is self-evident. No law can succeed unless we create the necessary social sanction behind it. For that purpose, as I said here and as I said in the Lok Sabha, I depend more on clause 6 of this Bill than on the penal provisions. Clause 6 creates an interest property which will possibly bring into existence that social understanding and atmosphere which will enable the daughters to go to courts of law to have their civil rights enforced. Once the entire amount paid as dowry becomes in law the property of the daughter-in law, then immediately after the marriage I can conceive of hundreds οf cases whe, a daughters-in-law would file suits for getting their property. And mind you, it is trust property. There will

[Shri A. K. Sen.]

be no limitation. At any time the daughter-in-law will be able to go to count and get the property Therefore, not only will this property be recoverable as trust property, but dealing with it contrary to the interests of the daughter would also amount to a breach of trust. Now, I depend upon this because it will be easier to enforce the Act, these civil rights than trying to think that the daughters in-law would go to court to criminally prosecute their fathersin-law. That does not mean that I am against making it penal. It only means that I am again cautioning the House about the practical side of this penal law. Placed as we are in a society, which has created certain social and personal relationships in the family and outside the family, it will be difficult to imagine that it will common phenomenon be а daughters-in-law would rush to courts and file complaints against their fathers-in-law for having taken dowry. It is only when dowry is paid that it is an evil. It is only paid when the marriage is celebrated, not otherwise. Once the marriage is celebrated, it is hardly possible to think that those who have bv of marriage bound relations would fall out so much that one would prosecute the other. It does happen. Pandit Kunzru has rightly said that we cannot possibly ignore the domestic set-up of our country and think that any one would try to disrupt the domestic set-up by taking recourse to the penal provisions this Bill. Therefore, Ι of again to make repeat that if we try an enforceable law, without the necessary social atmosphere-which if it were in existence would have unnecessary the passing of legislation—then we should rely more upon clause 6 than upon the penal provisions. I seem to think that the penal provision on the contrary might discourage even the seeking of a civil remedy by the enforcement of the rights conferred under clause If the daughter-in-law thought that going to court would expose the father-in-law to criminal prosecution. it might deter her from even going to a court to seek her civil rights. understand the very natural enthustasm and anxiety on the part of our hon Members, especially our Members, in expressing the condemnation of this House and also Parliament as a whole against this evil by making it penal and putting as rigorous a punishment as possible. I think one hon, Member said in his speech that he wanted a most drastic law, as if laws could cure all these evils. If that were SO, then Draconian code might as well have country. been introduced in this Hands could have been chopped off for theft and eyes could have taken out for casting evil eyes Unfortunately there others. countries even now where hands are cut off for theft and eyes are taken out for other crimes, and yet crime exists in those countries. The whole history of criminal law and whole philosophy of crime punishment has taught us otherwise, that a Draconian code does not cure crimes. On the contrary it breeds worse criminals. How many of still remember the tragic lesson learnt by reading that famous book "Les Miserables" by Victor Hugo, where a man turned into a criminal for his life, just because he stole loaf of bread when he was hungry and a society which could not give him food sent him to the gaol for 19 long years. That only expressed the indignation of the honest men of the 19th century against the barbarous form of punishment which was regardthe only palliative ed **a**s against crime. We have left that system far behind and we do not believe longer that crime or the which create crimes can be combated by a Draconian code. It is only by creating a proper society by giving satisfaction to the basic urges of the human mind, by satisfying the basic needs of our lives and by catering to those values which build up a healthy society that we can fight crimes, and not otherwise. The same lesson ought to be applied in this case too.

Now, what has been said by Begum Kidwai is a very pertinent matter. She rightly pointed out that in indignation against the vice, which we are trying to fight, namely a vice which seeks to extract dowry at the point of the bayonet from a distressed father, let us not condemn those beautiful gifts which flow from paternal love and bless the daughter. How can you possibly prevent the father or the mother from giving gifts to the daughter either at the time of the marriage or after the marriage, so long as it is not tainted with any compulsion?

As I said, it is all the more necessary in a society where the natural inclination is to disinherit the daughter, where the daughter is prevented from sharing the ancestral property or even the self-acquired property of the father . . .

DR. SHRIMATI SEETA PARMANAND: In the same way gifts to the son are given on his marriage. If not, they give to the daughter when she has no share in the property. But when she has an equal share in the property, gifts to that extent as is now the custom will not be given by the parents.

Shri A. K. SEN: As I said, gifts must be allowed.

DR. SHRIMATI SEETA PARMANAND: They could be allowed, but it may not become a pretext for dowry in future . . .

Shri D. A. MIRZA: It may be allowed to a limited extent.

Shri A. K. SEN: A_S I have said, we have allowed a daughter to share in the property of the father, and yet I find every solicitor's office is crowded with briefs for drawing up wills by which daughters are going to be disinherited. I as a lawyer can say that. Why is it so? That is why

where I say that in a society the inclination is to bar natural the daughter from any participation the property of the family, a gift by the father if not tainted with the immorality or vice of a dowry should not only be not prohibited but encouraged for the benefit of the daughter if not for anyone else and I for one would be loath to condemn it, and we cannot because it cannot in law be prohibited. We have not the power to prohibit a father from disposing of his property by way of a pure gift to his daughter. It will be an unreasonable restriction on the right to dispose of one's property and it will be condemned by any court. Therefore the whole question is, we are agreed that the vice is a vice of being made to part with property in consideration of marriage under compulsion, and it is that vice that we tackle. Naturally such a measure is fraught with difficulty when we come to the question of enforcement and. as I said, I repeat again that no law will be enforced unless the society is willing to enforce it, and our will be to carry on a tearing campaign throughout the length and breadth of this country year in and year out after this Bill is made into an Act.

Now, Sir, I do not agree with Dr. Kunzru and Rajkumari Amrit Kaur that this Bill should be dropped because the two Houses have disagreed. As one hon. Member has rightly pointed out, so far as the principle of the Bill is concerned there has been an agreement. It is only with regard to the question of translating that principle into words that this disagreement has arisen. As to what appropriate words should be used to express that indignation, that condemnation against the practice of dowry has been really the bone of contention, and I am not at all unhappy that it has led to the possibility of having a joint sitting of the two Houses. fact I do not agree, as one hon. Member has pointed out, that it is an extraordinary possibility. It is constitutional possibility well envisaged that when the two Houses disagree

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on a particular matter, there would be a joint sitting. There is nothing extraordinary about it. That the only way by which the two Houses can sit together and formulate a measure, and there is no reason why the should be dropped. I strongly refute any suggestion that the Government is proceeding with this Bill only to gain the credit of putting through a social measure, I do not think that this tiny little credit is a mighty matter for the Government to be anxious about because after all when all things are considered. I think the Government can claim many more credits than this tiny measure. Both the Houses feel that the voice of the thinking public which is certainly against this practice of dowry must be expressed in the form of law. As to how best we can express ourselves we shall see. We have differed and there is nothing wrong in it. have differed in many many It is no reflection either on this House or on the other, and I do not think any disagreement has arisen as a result of one House thinking that it can just stand up and defy the other. I think there has been a genuine disagreement on a matter of method though there has been no difference on the principle itself. As I said on the last occasion, personally speaking I am not in favour of clause 4. By making the law more and more rigorous it will not achieve the purpose. On the contrary we defeat the very possibility of enforcing the law and bringing into operation any litigation in enforcement of the rights conferred by clause 6. If a mere demand for dowry without the demand resulting in actual giving or taking was made punishable, apart from the question of the difficulty of proving such a case I have no doubt that our courts will be flooded with hundreds harassing complaints, knowing as we do the party feuds and factions which animate our people in the villages and in the countryside, and courts of law would be flooded and their normal work would be disrupted because a marriage takes place

every day, hundreds every year, and private disputes would be expressed through these complaints. I personally do not think that it will serve the purpose we have in view. contrary it will make itself so unpopular that it will frustrate the object which we have in view, and I think that the Rajya Sabha is right in rejecting that provision, as I told the Lok Sabha too. Yet the Lok Sabha in their anxiety to penalise everything which smells of a dowry want that provision. It is one thing to make such a provision and it is another thing to carry it into effect. We must not lose sight of the one and centrate on the other.

Sir, these are the points which arise for our consideration. The House will vote as it likes. As far as we can see, Sir, we all know what the result of the voting is going to be like.

SHRI D. A. MIRZA: Sir, on a point of clarification. I want to know from the Law Minister whether, as far as the gifts are concerned, he is going to put any ceiling.

SHRI A. K. SEN: As I have said originally, whether the explanation remains or not, we cannot penalise genuine gifts, because to do so would be to impose an unreasonable restriction on the right of a man to deal with his property. How can I deprived of giving some of my property to my daughter as a pure gift? So there is no question of putting a ceiling to a gift subject to what the Gift Tax Act lays down.

SHRI D. A. MIRZA: Then the very object for which this Bill is going to be passed is defeated. Supposing a father indirectly says that he is going to give a substantial amount as a gift to his daughter, does it not amount to dowry? It is a camouflage of a dowry.

SHRI A. K. SEN: The moment it is a camouflage it is a question of fact. All lawyers understand that. If it is a camouflage, then it is not a gift any more It it is proved so, then it will come within the mischief of the section. What we cannot do directly we cannot do indirectly. That is why I said that the insertion of the words "directly or indirectly", though it makes it clearer, would not make an improvement in the substance of the law, because it is a trite principle of law that what a man cannot do directly he cannot do indirectly By camouflage he cannot achieve the effect. When a man camouflages a gift then what he means is that it is not a gift

MR. DEPUTY CHAIRMAN: The question is that:

The following amen lments made by the Rajya Sabha in the Dowry Prohibition Bill 1959, which have not been agreed to by the Lok Sabha, namely:—

Clause 2

- (1) "That at page 1, at the end of line 9, after the word 'given' the word, 'either directly or indirectly' be inserted;"
- (2) That at page 2, lines 1 to 6 be deleted:"

Clause 4

(3) "That at page 2, clause 4 be deleted;"

and the following amendments made by the Lok Sabha in that Bill, namely:—

Enacting Formula

(1) "That at page 1, line 1,—for Tenth Year' substitute

'Eleventh Year';"

Clause 1

(2) "That at page 1, line 3,—for '1959' substitute '1960';"

be taken into consideration

The motion was adopted

SHRI RAJENDRA PRATAP SINHA: The amendments may be put to vote one by one, Sir.

Mr. DEPUTY CHAIRMAN Yes, the hon. the Law Minister will move them one by one.

SHRI A K SEN: Sir, I beg to move

That this House does not insist on the following amendment —

Clause 2

(1) "That at page 1, at the end of line 9, after the word 'given' the words 'either directly or in directly' be inserted."

The question was put and the motion was negatived.

Mr. DEPUTY CHAIRMAN: The effect of this decision is that the Rajya Sabha insists on this amendment to which the Lok Sabha has disagreed.

SHRI A. K. SEN: Sir, I beg to move:

That this House does not insist on the following amendment —

Clause 2

(2) "That at page 2, lines 1 to 6 be deleted."

The question was put and the motion was negatived.

MR. DEPUTY CHAIRMAN. The effect of this decision is that the Rajya Sabha insists on this amendment to which the Lok Sabha has disagreed.

SHRI A. K. SEN: Sir, I beg to move.

That this House does not insist on the following amendment:-

Clause 4

(3) "That at page 2, clause 4 be deleted."

The question was proposed.

SEETA PARMA-Dr. Shrimati NAND: Sir, I would like to say a word on this. I would like just to draw the attention of the House before the Bill goes to joint sitting, that there is no point whatsoever in penalising a demand only when the demand is not going to materialise in the actual taking of the dowry, because taking dowry is penalised by clause 3, so that a demand need not be penalised at all. The object aimed at is served by clause 3. This is enough.

MR. DEPUTY CHAIRMAN: The question is:

That this House does not insist on the following amendment:-

Clause 4

(3) "That at page 2, clause 4 be deleted."

The motion was negatived.

Mr. DEPUTY CHAIRMAN: The effect of this decision is that the Salaha insists on its own amendment to which the Lok Sabha has disagreed.

SHRI A. K. SEN: Sir, I beg to move:

That the following amendment made by the Lok Sabha be agreed to:--

Clause 1

(2) "That at page 1, line 3, for '1959' substitute '1960'."

The question was put and the motion was adopted.

SHRI A. K. SEN: Sir, I beg to move:

That the following amendment made by the Lok Sabha be agreed to:—

Enacting Formula

(1) "That at page 1, line 1,for 'Tenth Year' substitute 'Eleventh Year'."

The question was put and the motion was adopted.

MR. DEPUTY CHAIRMAN: There is no other business. The House stands adjourned till 11 A.M. tomorrow.

> The House then adjourned at forty minutes past four of the clock till eleven of the clock on Thursday, the 1st December, 1960.